

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
Appeal No.-128/59/ND/2022

**IN THE MATTER OF:**

Chander Bhan Choudhary & Anr.

**.....Applicant**

**Vs.**

Jaina Snacks Pvt. Ltd. & Ors

**.....Respondent**

**SECTION**

U/s 59 CA

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Mahima Anand for Applicant 1 & 2

For the Respondent :

**ORDER**

Ld. Counsel on behalf of the Applicant is present and submitted that they have filed the proof of service and also filed an application for substitution of LR's of one of the Respondent. However, these applications have not been listed and therefore, Ld. Counsel sought adjournment. In view of this, list the matter on **03.04.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**